

1	2	3
6.	Pondicherry	1
7.	Andaman and Nicobar Islands.	—
Grand Total (I + II)		2586

### **Reported Ban on Use of English in Some States**

\*644. SHRI C.P. MUDALAGIRIYAPPA: Will the PRIME MINISTER be pleased to state:

(a) whether as reported, some States have banned the use of English in official work and in educational institutions;

(b) if so, the details thereof; and

(c) the reaction of Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCES DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) to (c). In accordance with the provisions of Article 345 of the Constitution, use of English or any other languages in the official work of the States falls within the purview of the respective State Governments and not the Government of India. The Official Language Act, 1963 relates to use of languages for official purposes of the Central Government only. Government of Uttar Pradesh vide their letter dated 20 March 1990 reiterated their earlier decisions in regard to use of Hindi in Official work. The letter asks the State Government Departments to have correspondence only in Hindi with the Ministers/Departments of the Central Government and with the various offices situated in the Hindi speaking States. It adds that where due to unavoidable reasons it is considered necessary to send a letter in

English, the main letter should be in Hindi and it should be accompanied by English translation.

2. None of the State Governments and Union Territory Administrations has put any ban on use of English in educational institutions. In fact, all the States and Union Territories are offering English as one of the three languages in their school system.

[Translation]

### **Delinking of Degrees from Jobs**

\*645. PROF SHAILENDRANATH SRIVASTAVA: Will the PRIME MINISTER be pleased to state:

(a) whether as per the New Education Policy, 1986 it was decided that jobs will be delinked from degrees and a 'National Testing Service' will be set up with this objective; and

(b) if so, whether this National Testing Service has been constituted and the names of the posts for which examinations have been conducted under it with the dates thereof and the number of those candidates who appeared in these examinations and did not possess any degree?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCES DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) and (b). The National Policy on Education—1986 envisages that a beginning

will be made in delinking degrees from jobs in selected areas and delinking will be applied in services for which a university degree need not be a necessary qualification. It also envisages establishment of a National Testing Service, in appropriate phase,, to conduct tests on a voluntary basis to determine the suitability of candidates for specified jobs. The National Testing Service has not been established so far.

#### **Affiliation of District/State Planning Boards to Planning Commission**

\*646. SHRI DILEEP SINGH BHURIA: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to affiliate District Planning Boards and State Planning Boards with the Planning Commission; and

(b) if so, the details thereof?

THE PRIME MINISTER (SHRI V.P. SINGH): (a) No such proposal is under consideration.

(b) Does not arise.

[English]

#### **Kendriya Vidyalayas**

\*647. SHRI YADVENDRA DATT: Will the PRIME Minister be pleased to state:

(a) whether Kendriya Vidyalayas are opened under different sectors;

(b) if so, the details thereof;

(c) if so, under what sector Kendriya Vidyalayas at Jobner has been opened and which is the sponsoring authority; and

(d) the details of facilities the sponsor-

ing authority had agreed to extend to the employees of the said vidyalaya?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCES DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) Yes, Sir.

(b) Details are given in the Statement below.

(c) Kendriya Vidyalaya at Jobner is under Civil Sector. It was sponsored by the Sukhadia University of Udaipur, Rajasthan, with the consent of the Government of Rajasthan.

(d) The facilities agreed to be provided are as under:—

(i) Temporary accommodation, free of rent, for running the school till the Sangathan constructs its own building. The maintenance costs to be borne by the University and their existing play fields made available to the Vidyalaya.

(ii) Two or three residential quarters for the Vidyalaya staff and one E-type quarter for the Principal. Efforts to be made to help the members of Vidyalaya to get suitable accommodation in Jobner Town.

(iii) Medical facilities to the staff of the Vidyalaya as per facilities available for the Shri Karan Narendra College of Agriculture under the University.

(iv) Transport facilities to the staff of the Vidyalaya as per the facilities available to the employees of Shri Karan Naren-